Name of University	.'		Duration of M.B.B.S. Course	Period of Housemanship
23. Panjabi University	·•		41 years	12 months housemanship.
24. Rajasthan University	• •	•	4] years	12 months housemanship.
25. Aligath University	•	•	41 years	12 months housemanship.
26. J. and K. University .			4½ years	12 months housemanship.
27. Calcutta University	•	٠	5 years	6 months internship.
28. Lucknow University		•	41 years w.e.f. 1963.	12 months w.e.f. 1964.
29. Karnatak University	•	•	41 years	12 months compulsory housemanship.
30. Benaras Hindu University		•	41 years	12 months compulsory rotating housemanship.
31. Agra University	•	•	5 years 4½ years w.e.f. 1964.	6 months compulsory housemanship/ 12 months housemanship w.e.f. 1964.
32. Allahabad U niversity	•	•	43 years	12 months compulsory houseman- ship.
33. Patna University	•	•	51 years (including one year of pre- medical).	Compulsory housemanship of 1 year is proposed to be introduced shortly.

fBoARD ON FILM EXPORT

510. SHRI U. S. DUGAJ- Will the Minister of FINANCE be pieased to state:

(a) whether Government have decided to constitute some boards for the screening of films for export purposes; and

(b) if so, how many such boards have been constituted?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) Yes, Madam.

(b) One each at Bombay, Calcutta, Madras and Delhi.

•jTransferred from the 9th March, 1965.

tPowERLOOM INDUSTRY

571. THAKUR BHANU PRATAP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Powerloom Enquiry Committee in its report submitted in May, 1964 recommended rationalisation of excise levy on powerloom industry; and

(b) if so. what steps are being taken by Government in the matter?

THE MINISTER OF FINANCE (SHRI V. T. KRISHNAMACHARI): (a) Yes, Mciam.

(b) Such changes as were considered

fTransferred from the 11th March, 1965.

necessary in the structure of Central Excise duties leviable on cotton fabrics produced by powerloom units have already been announced as a part of the 1965 Budget proposals which are before the Sabha.

12 Noon

PAPERS LAID ON THE TABLE

THE COMPANIES TRIBUNAL RULES, 1965

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESH-VVAR SAHU): Madam, on behalf of Shri T. T. Krishnamachari I beg to lay on the Table, under sub-section (3} of section 642 of the Companies Act, 1956, a copy of the Ministry of Finance (Department of Company Affairs and Insurance) Notification G.S.R. No. 280, dated the 22nd February, 1965, publishing the Companies Tribunal Rules, 1965, together with an explanatory note thereon. [Placed in Library. See No. LT-4053/65.]

ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE HINDUSTAN HOUSING FACTORY LIMITED, NEW DELHI AND RELATED PAPERS

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): Madam, I beg to lay on the Table a copy each of the following papers, under subsection (1) of section 619-A of the Companies Act, 1956:

- (i) Eleventh Annual Report and Accounts of the Hindustan Housing Factory Limited, New Delhi, for the year 1963-64, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Factory.

[Placed in Library. See No. LT-4054/ 65 for (i) and f").]

STATEMENT ON AMENDMENTS TO ARTICLES OF ASSOCIATION OF THE HINDUSTAN FACTORY, LIMITED, NEW DELHI

SHRI MEHR CHAND KHANNA: Madam, I also beg to lay on the Table a statement on the amendments to the Articles of Association of the Hindustan Housing Factory Limited, New Delhi. [Placed in Library. *See* No. LT-4055/ 65.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

SHRI RAMESHWAR SAHU: Madam, I beg to lay on the Table:

- (a) A copy each of the Ministry of Finance (Department of Revenue), Notifications G.S.R. Nos. 333 to 335, dated the 6th March, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4052/65.]
- (b) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962:—
 - (i) Notifications GS.R. Nos. 354 to 357, dated the 28th February, 1965.
 - (ii) Notification G.S.R. No. 336, date'd the 6th March, 1965.

[Placed in Library. See No. LT-4057/ 65 for (i) and (if).]

NOTIFICATION UNDER THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI RAMESHWAR SAHU: Madam, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 376, dated the 28th February, 1965, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-4058/65.]